

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-701/ND/2020

**IN THE MATTER OF:**

**M/s. Ashoka Creation Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Trafigura India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 17.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

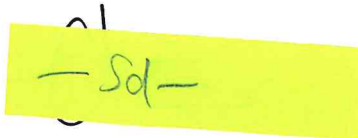
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Deepak Biswas, Ms. Charu Tyagi and Ms. Subhalaxmi Sen, Advocates.**

**For the Respondent/Corporate-debtor :Mr. Krishnendu Datta, Sr. Adv., Ms. Anjali Anchayil, Ms. Mehak Khurana, Advocates.**

**ORDER**

Heard the submissions made by the learned counsel for both the parties. The matter is now fixed for arguments on **10<sup>th</sup> of September, 2021** as per convenience of the counsels.



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**